

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Civil Contempt Petition No. 31 of 2004

In

Original Application 997 of 2003

Allahabad this the 15th day of February 2005

**Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. S.C. Chaube, Member(A)**

1. Amar Singh, S/o Padam Singh, R/o Doordarshan Post Umarsiya, District Bareilly.
2. Naresh Kumar S/o Chandra Pal, R/o Village Bukhara, P.O. Chaubari, District Bareilly.
3. Vikas Giri S/o Ramesh Giri R/o Village Dungurpur, District Haridwar.
4. Mukesh Yadav, S/o Ram Laximan Yadav R/o H.No.589 Sadar Bazar, Bareilly.
5. Rafil Mohammad, S/o Abdul Mazid, R/o H.No. 14 Palie Station Cantt. Bareilly.
6. Shiv Kumar Mishra S/o Onkar Mishra R/o 48-C hill Track Road, Bareilly.

Applicants

By Advocate Shri R.C. Pathak

Versus

Lt. Gen. Hari Unniyal, Engineer-in-Chief, Engineer-in-Chief Branch, Kashmir House A.H.Q., D.H.Q. New Delhi-110011.

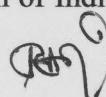
Respondent

By Advocate Shri G.R. Gupta

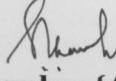
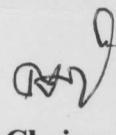
O R D E R (Oral)

By. Justice S.R. Singh, V.C.

In compliance with the order passed by the Tribunal in O.A. No.997 of 2003
Amar Singh and others Vs. Union of India and others, the competent authority in the



respondents establishment has already passed an order on 07.04.2004 and an O.A. against the said order has been instituted, as stated by Sri R.C. Pathak, counsel for the applicant. In these circumstances of the case, there is no point in proceeding with the contempt petition. The contempt petition is accordingly rejected. Notice issued to the respondent, stands discharged.


Member {A}
Vice Chairman

/M.M./